

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA

IN
O.A. NO. 82/2021

IN THE MATTER OF:

ANKUR SHARMA

...APPLICANT

VERSUS

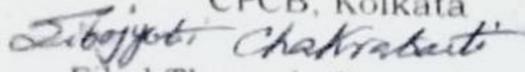
STATE OF WEST BENGAL & ORS.

...RESPONDENTS

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Mrinal Kanti Biswas
Regional Director,
CPCB, Kolkata


Filed Through Counsel

Dated: 25th/1/2022
Place: Kolkata



25 JAN 2022

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...RESPONDENTS

**COUNTER AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 03
i.e., CENTRAL POLLUTION CONTROL BOARD**

I, Mrinal Kanti Biswas, S/o Shri Saroj Biswas, aged about 40, by Religion -Hindu, by Occupation-Service, having office at the Regional Directorate, Central Pollution Control Board, 1582, Rajdanga Main Road, Kolkata-700107 do hereby solemnly affirm and declare as under:

1. That I am working as the Regional Director in the Central Pollution Control Board (hereinafter referred to as 'CPCB'), Regional Directorate Kolkata and I am well conversant with the facts of the application from the records maintained by the offices of the CPCB. I am competent to swear this independent response on behalf of the CPCB. That I have carefully perused a copy of the Original Application served on the CPCB and have understood the contents therein.



25 JAN 2022

2. That I have read and understood the contents of the present Counter Affidavit. The contents thereof are true and correct and nothing material has been concealed therefrom.
3. It is submitted at the very outset that the Respondent No. 03 deny each averment and submission made in the Original Application, that are contrary to and inconsistent with the averments made and facts stated in the present Counter Affidavit. It is submitted that nothing stated in the petition may be deemed to have been admitted by this Respondent unless and until the same is expressly admitted in the present Counter Affidavit.
4. That the averments made under Paras 1 to 9, need no comments from this Answering Respondent No. 03, CPCB.
5. That in reply to the averments made under Para 10, it is submitted that dumping of solid waste and construction debris into water bodies causes water pollution. In addition, unabated filling and encroachment upon water bodies causes environmental degradation.
6. That the averments made under Paras 11 to 36, need no comments from this Answering Respondent.
7. That in reply to the averments made under Para 37 and 38, it is submitted that dumping of solid waste and construction debris into water bodies causes water pollution. In addition, unabated filling and encroachment upon water bodies causes environmental degradation.
8. That the averments made under Paras 39 to 47, need no comments from this Answering Respondent.



9. In view of the above facts indicated in earlier paras, it is respectfully prayed that this Respondent No. 03 shall abide by any order or direction, passed by this Hon'ble Tribunal.

Identified by me
Siddhanta Chakrabarti
Advocate
for C.P.L.B

[Signature]
DEPONENT

VERIFICATION

I, Mrinal Kanti Biswas, the above named deponent do hereby verify that, the contents of the above Counter Affidavit are true and correct to my knowledge based on official records, no part of it is false and nothing material has been concealed therefrom.

Verified at Kolkata on this day of 25th January, 2022.

Identified by me
Siddhanta Chakrabarti
Advocate
for C.P.L.B

[Signature]
DEPONENT

Solemnly Affirmed and
Declared before me U/S 1,
CPC / 1 / 1909 (C) CPC



[Signature]
Samir Bhattacharya
Notary Govt. of India
Regd. No. - 940 / 97
CITY CIVIL COURT, CALCUTTA

25/1/22

25 JAN 2022